

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-3267(ND)/2019

IN THE MATTER OF:

Punjab National Bank

.....APPLICANT/PETITIONER

Vs

M/s Apple Sponge and Power Ltd. & Ors

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Khalid Abdullah, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

On 22.03.2024, the Applicant was directed to serve a copy of the amended petition to the Corporate Debtor during the course of the day. The said order has not been complied with by the Applicant. We, therefore, impose a cost of Rs. 1 Lakh on the Applicant for non-compliance of the order dated 22.03.2024, to be deposited in Prime Minister's National Relief Fund within one week. The Applicant shall file proof of deposit within two days after deposited the cost. The Applicant is directed to serve a copy of the amended petition to the Corporate Debtor. Reply shall be filed by the Corporate Debtor within three days.

List the matter on **30.04.2024** for arguments.

Sd/-

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)